Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.10/AM-20 dated 12.09.2019 for the licensing year 2019-20 to considered the Special Advance Authorization cases under Para 4.04(a) <u>FTP 2015-20</u> actually held on 20.09.2019 and remaining cases to considered on 23.10.2019, under Para 4.7 <u>FTP 2015-20</u>, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Kuldeep Singh, Asst. Director-II	DCMSME
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 09/AM-20 dated 29.08.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-20 dated 12.09.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER	: 10/84-ALC3/2019 MEETING DATE : 12.09.2019

Case No.:7/10/84-ALC3/2019	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710099760	
:01/84/050/00227/AM20/	:07/24/040/00262/AM14/	19.11.2013	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 29.08.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510400709	Defer
:01/80/050/00530/AM17/	:05/24/040/00368/AM17/	13.12.2016	Date:07.11.2019

- 2 **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 11.09.2019 to furnish the following:
 - 1. To indicate import content separately in each export product
 - 2. Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material

No reply received so far. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:3/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00223/AM20/	RLA File :34/24/040/00322/AM18/	Lic.No/Date:3410043902 21.02.2018	

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case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed		
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT		
	GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH		2.	RELEVANT HDPE GRANULES	4.462 MT		
ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER		3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9			
	LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER		4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs		
	MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT		5.	RELEVANT MASTERBATCH COLOUR			
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT		
					7.	LLDPE	1.05 kg/kg content in export product
			8	LDPE	1.05 kg/kg content in export product		
		9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)				

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:266/24/84- ALC3/2018	Party Name: GOK EXPORTS LTD	ALDAS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	AM18/	Lic.No/Date:0710112867	Defer
:01/84/050/00690/AM19/	:07/24/040/00329/		23.02.2018	Date:07.11.2019

Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

- 1. PH with sample.
- 2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:267/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
5	HQ File:01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date:07.11.2019

Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of

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application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:268/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710112871	Defer
:01/84/050/00692/AM19/	:07/24/040/00334/AM18/	23.02.2018	Date:07.11.2019

Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:272/24/84- ALC3/2018	Party Name: GOKA EXPORTS LTD	ALDAS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00696/AM19/	RLA File :07/24/040/00338/	AM18/	Lic.No/Date:0710112903 01.03.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:271/24/84- ALC3/2018	Party Name :GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File:01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

9 Case No.:91/24/84-ALC3/2018 Party Name: SURE SAFETY Meet No/Date:10/84- Status:

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	INDIA PVT LTD	ALC3/2019 12.09.2019	Rejected
HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:8/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3410043978	
:01/84/050/00228/AM20/	:34/24/040/00371/AM18/	15.03.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

	S.No	Export Product	Export Quantity		Import item	Quantity allowed								
	1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT								
		GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH		2.	RELEVANT HDPE GRANULES	4.462 MT								
		ANTIFIBRILLANT: 12.27 MT, MASTERBATCH WHITE: 6.13 MT, MASTERBATCH COLOUR: 3.68 MT.		3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3.4.5 and 9								
	CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	LLDPE:73.33 MT, LDPE:31.43 MT,			4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs							
				5.	RELEVANT MASTERBATCH COLOUR									
				6.	RELEVANT CONDUCTIVE BLACK	7.200 MT								
				7.	LLDPE	1.05 kg/kg content in export product								
												8	LDPE	1.05 kg/kg content in export product
				9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)									

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:270/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00694/AM19/	RLA File	Lic.No/Date:0710112988	Defer
	:07/24/040/00347/AM18/	20.03.2018	Date:07.11.2019



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Decision: Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:

PH with sample.
 Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:273/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided ask the firm to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:74/24/84-ALC3/2018	Party Name: ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
3 HQ File	RLA File	Lic.No/Date:5210042587	Defer
:01/84/050/00498/AM19/	:52/24/040/00005/AM19/	06.04.2018	Date:07.11.2019

application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

Case No.:4/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3410044032	
:01/84/050/00224/AM20/	:34/24/040/00387/AM18/	11.04.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the 14 case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT

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GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH	2.	RELEVANT HDPE GRANULES	4.462 MT
ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT,	3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9
CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER	4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs
MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	5.	RELEVANT MASTERBATCH COLOUR	
	6.	RELEVANT CONDUCTIVE BLACK	7.200 MT
	7.	LLDPE	1.05 kg/kg content in export product
	8	LDPE	1.05 kg/kg content in export product
	9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3410044031	
:01/84/050/00225/AM20/	:34/24/040/00386/AM18/	11.04.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No	Export Product	Export Quantity		Import item	Quantity allowed								
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT								
	GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH		2.	RELEVANT HDPE GRANULES	4.462 MT								
	ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT,		3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9								
	CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER		4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs								
	MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT							5.	RELEVANT MASTERBATCH COLOUR				
			7.	LLDPE	1.05 kg/kg content in export product								



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8	LDPE	1.05 kg/kg content in export product
9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00226/AM20/	RLA File :34/24/040/00014/AM19/	Lic.No/Date:3410044061 19.04.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.	.No	Export Product	Export Quantity		Import item	Quantity allowed
1.		FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT
		GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH		2.	RELEVANT HDPE GRANULES	4.462 MT
		ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT,		3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9
		CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER		4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs
		MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT		5.	RELEVANT MASTERBATCH COLOUR	
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT	
				7.	LLDPE	1.05 kg/kg content in export product
				8	LDPE	1.05 kg/kg content in export product
				9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:78/24/84	I-ALC3/2018	Party Name: VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
17 HQ File :01/84/050/00502/	AM19/	RLA File :07/24/040/00012/AM19/	Lic.No/Date:0710113173 24.04.2018	

Decision: Committee considered the case as per agenda and observed that the firm was asked on 11.09.2019 to furnish the following information:

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1. The requirement of yarn is given in KG, the weight of final garment is required

2. CAD, Sketch and Measurement Chart.

3. Complete two sets of application for fixation of adhoc norms.

Reply not received from the firm so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:79/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Surrendered
18	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	

Decision: Committee considered the case as per agenda and observed that firm has informed by mail dated 12.09.2019 that the Adv. Authorizations has been surrendered to RA, Bangalore. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:81/24/84-ALC3/2018	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
19	HQ File :01/84/050/00505/AM19/	RLA File :05/24/040/00120/AM19/	Lic.No/Date:0510406668 29.05.2018	

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:82/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00506/AM19/	RLA File	Lic.No/Date:0710113361	Defer
	:07/24/040/00054/AM19/	29.05.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 12.09.2019 for fixation of adhoc norms against the above said Adv. Authorization. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:

1. PH with sample.

2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:86/24/84- ALC3/2018	Party Name :GRASIM INDUSTRIES LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
21	HQ File :01/84/050/00510/AM19/	RLA File :34/24/040/00029/AM18/	Lic.No/Date:3410044214 07.06.2018	

Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:122/24/84-ALC3/2018	Party Name: SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0310821904	
2 :01/84/050/00546/AM19/	:03/95/040/00284/AM19/	26.06.2018	

Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization, CAD and Measurement chart. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:93/24/84-ALC3/2018	Party Name :ARVIND LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0810143105	
:01/84/050/00517/AM19/	:08/24/040/00070/AM19/	25.07.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the following:

1. Content of input in the export product alongwith the wastage asked for each input

2. Complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 12.09.2019. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:

S	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
3 1		Grey Dyed Woven Fabric Made From	50000 KG	1.	Relevant Manmade Polyester Staple Fiber	28750 Kg (as applied)
		Relevant Man Made Fibres and Filament Yarns (Polyester Belting Fabric) (HS CODE # 55121110: 55121120; 55121910; 55151210; 55151220; 55151230)		2.	Relevant Manmade Multifilament Polyester Yarn This Advance Authorisation is issued under Para 4.07-A of H B P 2015 2020 based on Self Ratification of norms with accountability clause. The net contents of inputs should be accounted in all export documents.	26250 Kg (as applied)

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:94/24/84-ALC3/2018	Party Name: S.K.	EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00518/AM19/	RLA File :06/24/040/00019	/AM19/	Lic.No/Date:0610038933 31.07.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 13.09.2019. Committee noted that CAD submitted does not mentioned marker Length, Width. Committee is unable to calculate the actual requirement so decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:95/24/84-ALC3/2018	Party Name: SCANPACK GLOBAL	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
25	HQ File	RLA File	Lic.No/Date:5610005457	Defer
	:01/84/050/00519/AM19/	:56/21/040/00059/AM19/	03.08.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that case pertains to DPIIT and the firm was asked on 11.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final the reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:96/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status : Rejected
26	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	

Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:97/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0610038944	Defer
:01/84/050/00521/AM19/	:06/24/040/00025/AM19/	10.08.2018	Date:07.11.2019

- 27 **Decision:** Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the following:
 - Applicant may clarify when weight of input and content of that input is same in both the export product.
 How 2% waste is.
 - 2. Complete two sets of application for fixation of adhoc norms.

Firm's reply not received. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

se No.:99/24/84-ALC3/2018			Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
File /84/050/00523/AM19/	RLA File :56/24/040/00018/A	M19/	Lic.No/Date:5610005461 17.08.2018	Defer Date:07.11.2019
		INTERNATIONAL	Party Name: FLEXITUFF INTERNATIONAL LTD File RLA File	INTERNATIONAL LTD ALC3/2019 12.09.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:104/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
29	HQ File :01/84/050/00528/AM19/	RLA File :08/24/040/00039/AM19/	Lic.No/Date:0810143340 28.08.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the Content of input in the export product alongwith the percentage wastage asked for each input.

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Firm's reply received on dated 21.10.2019. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Grey Dyed Woven Fabric Made From	200000 KG	1.	Relevant Manmade Polyester Staple Fiber	182344 Kg
	Relevant Man Made Fibres and Filament Yarns		2.	Relevant Manmade Multifilament Polyester Yarn This Authorisation is issued as	42000 Kg (as applied)
	(Polyester Belting Fabric) (HS CODE # 55121110: 55121120; 55121910; 55151220; 55151230)			per PARA 4.07-A of HBP 2015- 2020 subject to accountability clause. The export documents should show net contents of inputs.	

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:163/24/84- ALC3/2018		Party Name :ARVIND LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0810143350	Defer
	:01/84/050/00587/AM19/	:08/24/040/00032/AM19/	28.08.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm was asked to furnish the content of input in the export product and percentage wastage of each input claimed. Committee observed that the information requested has not been sufficient. The applicant is advice to furnish the information as asked for in deficiency letter issued vide email dated 11.09.2019.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:4/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
31	HQ File	RLA File	Lic.No/Date:3410044462	Defer
	:01/84/050/00297/AM19/	:34/24/040/00138/AM19/	30.08.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:105/24/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
32	HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

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	Case No.:106/24/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
33	HQ File	RLA File	Lic.No/Date:3410044461	Defer
	:01/84/050/00530/AM19/	:34/24/040/00137/AM19/	30.08.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:6/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
34	HQ File	RLA File	Lic.No/Date:3410044467	Defer
	:01/84/050/00299/AM19/	:34/24/040/00166/AM19/	31.08.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:5/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
35	HQ File	RLA File	Lic.No/Date:3410044471	Defer
	:01/84/050/00298/AM19/	:34/24/040/00174/AM19/	04.09.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:108/24/84-ALC3/2018	Party Name: SHAMIMSONS INTERNATIONAL	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
36	HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/	Lic.No/Date:0610038968 06.09.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the CAD, Sketch and Measurement Chart alongwith complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:110/24/84-ALC3/2018	Party Name: SP EXIMS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
7	HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:

- 1. Break up of each export product i.e. silk fabric madeups scarp, garment in kgs and
- 2. Input in kgs required for each type of export product.
- 3. Compete two sets of application for fixation of adhoc norms.

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Reply is not received so far. Committee decided to remind the firm and furnish in addition to the following also: 4. Clarify the weight of fabric madeups, scarp, garment and type of garments separately as wastage for each type of product is different.

Firm's reply not received so committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:112/24/84-ALC3/2018	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0710113864	
:01/84/050/00536/AM19/	:07/24/040/00064/AM19/	18.09.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm was asked on dated 12.09.2019 to furnish the following:

1. Manufacturing process.

2. Stagewise wastage working out the same on weight basis.

Firm's reply not received so committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:114/24/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
39	HQ File	RLA File	Lic.No/Date:0610038986	Defer
	:01/84/050/00538/AM19/	:06/24/040/00032/AM19/	25.09.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received. Committee decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.:2/17/84-ALC3/2018	Party Name: GOKUL POLYMERS PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that comments received from DPIIT vide letter dated 16.10.2019. As per DPIIT comments, committee decided to furnish the following information:

1. To indicate weight of export product in Kg term, indicating separately weight of PVC and woven fabric/cord fabric.

2. Complete calculation for requirement of raw materials (both imported & indigenous) for manufacturing export product, giving wastage of raw materials.

The case stands deferred for re-listing on 07.11.2019.

41	Case No.:3/17/84-ALC3/2018	Party Name: WELCO FOOTWEARS	OME	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/A	M19/	Lic.No/Date:0510407976 04.10.2018	Defer Date:07.11.2019

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Decision : Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:

- 1. Weight of export product in kg terms clearly indicating separately weight of polyurethane system for foot wear (polyol Exter) & Polyurethane system for foot wear (urecome).
- 2. Complete calculation for the requirement of input (both import & indigenous) giving wastage separately for each item.
- 3. Past production of the export product vis-à-vis consumption of inputs for the last three years duly certified by Chartered Accountant.

Firm's reply received on dated 14.10.2019. Committee decided to send the representation to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.:123/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00547/AM19/	RLA File :06/24/040/00036/AM19/	Lic.No/Date:0610038997 09.10.2018	

- **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 12.09.2019 to furnish the following:
 - 1. Total weight of inputs as well as export product separately
 - 2. Norms to be fulfilled on basis of quantity of weight
 - 3. Complete two sets of application for fixation of adhoc norms.

Committee observed that insufficient information provided by firm on dated 25.09.2019, so committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/18/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date:07.11.2019

- 43 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 12.09.2019 to furnish the following information:
 - 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input.
 - 2. Justification for higher wastage of input, if any.

Reply is not received so far. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:2/19/85-ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00183/AM19/	RLA File :03/94/040/00655/AM19/	Lic.No/Date:0310824617 23.10.2018	Defer Date:07.11.2019

- Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:
 - 1. Weight of input fabric.
 - 2. Corresponding weight of input fabric present in each export product.
 - 3. Wastage claimed in each case(to be given in matrix form)

The case stands deferred for re-listing on 07.11.2019.

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Case No.:127/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0610039010	
:01/84/050/00551/AM19/	:06/24/040/00039/AM19/	23.10.2018	

- 45 **Decision:** Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the following:
 - 1. Applicant may mention weight of input and export product.
 - 2. Complete two sets of application for fixation of adhoc norms.

Committee observed that insufficient information provided by firm on dated 30.09.2019, so committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/19/85-ALC3/2018	Party Name: AVANTI OVERSEAS PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510408227	Defer
6:01/85/050/00182/AM19/	:05/23/040/00333/AM19/	25.10.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.:130/24/84-ALC3/2018	Party Name :HRITIK EXIM	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:2610012858	
:01/84/050/00554/AM19/	:26/24/040/00011/AM19/	31.10.2018	

- 47 **Decision:** Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following information:
 - 1. Manufacturing process for each export and stage wise wastage for human hair.
 - 2. Justification for requirement of other inputs and the quantities.
 - 3. Ask RA Visakhapatnam to check whether the said licence is concerned to RA, Secunderabad.

Reply is not received so far. Committees decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:131/24/84-ALC3/2018	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
48	HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/21/84-ALC3/2018	Party Name: ALPINE	Meet No/Date:10/84-	Status: Deffered
49	APPARELS PVT.LTD.	ALC3/2019	and Re-indexed
		12.09.2019	

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HQ File	RLA File	Lic.No/Date:0510408375	Defer
:01/84/050/00371/AM19/	:05/23/040/00348/AM19/	12.11.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:133/24/84- ALC3/2018	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
50	HQ File	RLA File	Lic.No/Date:0710114149	Defer
	:01/84/050/00557/AM19/	:07/24/040/00193/AM19/	19.11.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

Case No.:135/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00559/AM19/	RLA File :06/24/040/00044/AM19/	Lic.No/Date:0610039031 20.11.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:139/24/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
52	HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received. Committee decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.:8/20/84-ALC3/2018	Party Name: KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:2410042585	Defer
:01/84/050/00370/AM19/	:24/24/040/00038/AM19/	30.11.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT and firm was asked on dated 12.09.2019 to furnish the following information:

- 1. Complete calculation for requirement of raw materials for manufacture of export product, indicating separately the wastage of each raw material.
- 2. Generic name of "Chemical for antistatic property in non woven".
- 3. Production of export product vis-a-vis consumption of all the raw materials both imported and indigenous for the last three years duly certified by chartered accountant.

Firm's reply is not received so far. Committee decided to send a reminder to the firm.

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The case stands deferred for re-listing on 07.11.2019.

54	Case No.:145/24/84- ALC3/2018	Party Name: SOLIFLEX PACKAGING PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:147/24/84-ALC3/2018	Party Name: UNITED DRY GOODS (P) LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status :Rejected
55	HQ File :01/84/050/00571/AM19/	RLA File :07/24/040/00201/AM19/	Lic.No/Date:0710114214 30.11.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:151/24/84-ALC3/2018	Party Name: NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3410044731	
:01/84/050/00575/AM19/	:34/24/040/00283/AM19/	04.12.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the following information:

1. To indicate weight of export in Kgs, indicating import coated of PVC in the export product

2. Complete calculation of requirement of imported and indigenous raw material for manufacturing export product.

3. Complete two sets of application for fixation of adhoc norms.

Reply has been received on 18.06.2019. Committee went through the details submitted in this case and decided to ratify the norms as under:

Export item: FABRIC COATED/BOUNDING WITH PVC. Export Quantity: 500000.000 Sq.mtrs. (1033361.50 Kg.).

Import Item	Recommended
1. PVC RESIN	404971.9 Kg.
2. PVC PLASTICIZER	113274.0 Kg.
3. RELEVANT TITANIUM DIOXIDE	15960.0Kg.
4. STABILIZERS	4342.0 Kg.
5. BLOWING/FOAMING AGENT	6835.5 Kg.
6. RELEASE PAPER (155-240 GMS/SQM)	As applied
7. YARN(POLYESTER/COTTONVISCOSE) 1.06 Kg/KG	517545.0 Kg.
RA concerned may take necessary action subject to complian	ce of other usual conditions

57 Case No.:152/24/84- Party Name: RIMA EXPORTS Meet No/Date:10/84- ALC3/2018 Status:Deffered and Re-indexed

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		12.09.2019	
HQ File	RLA File	Lic.No/Date:0610039051	Defer
:01/84/050/00576/AM19/	:06/24/040/00051/AM19/	06.12.2018	Date:07.11.20

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:4/20/85-ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0310825573	Defer
:01/85/050/00187/AM19/	:03/94/040/00764/AM19/	11.12.2018	Date:07.11.2019

- Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:
 - 1. Weight of input fabric.
 - 2. Corresponding weight of input fabric present in each export product.
 - 3. Wastage claimed in each case(information to be given in matrix form)

The case stands deferred for re-listing on 07.11.2019.

	Case No.:153/24/84- ALC3/2018	Party Name: MAGNUM FOOTWEAR PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
59	HQ File	RLA File	Lic.No/Date:0610039060	Defer
	:01/84/050/00577/AM19/	:06/24/040/00052/AM19/	13.12.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 16.09.2019. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:154/24/84-ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
60	HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:155/24/84-ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
51	HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672 14.12.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.

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RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:6/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
62	HQ File :01/84/050/00422/AM19/	RLA File :34/24/040/00282/AM19/	Lic.No/Date:3410044764 17.12.2018	Defer Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.			

63	Case No.:7/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00423/AM19/	RLA File :34/24/040/00278/AM19/	Lic.No/Date:3410044763 17.12.2018	Defer Date:07.11.2019
	Decision: Committee considered			

application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

Case No.:2/23/84-ALC3/2018 Party Name: SHANKAR Meet No/Date:10/84- Status:Deff

64	Case No.:2/23/84-ALC3/2018	PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	and Re-indexed
	HQ File :01/84/050/00418/AM19/	RLA File :34/24/040/00281/AM19/	Lic.No/Date:3410044769 18.12.2018	Defer Date:07.11.2019
	Decision: Committee considered	d the case as per agenda along	with other relevant papers and n	oted that

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:5/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
65	HQ File	RLA File	Lic.No/Date:3410044767	Defer
	:01/84/050/00421/AM19/	:34/24/040/00280/AM19/	18.12.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:158/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
66	HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:

1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licenses may be submitted

2. Complete two sets of application for fixation of adhoc norms.

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Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:159/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0810144116	
:01/84/050/00583/AM19/	:08/24/040/00308/AM19/	20.12.2018	

- 67 **Decision:** Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:
 - 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licenses may be submitted
 - 2. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:7/18/85-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00169/AM19/	RLA File	Lic.No/Date:0510409039	Defer
	:05/24/040/00535/AM19/	21.12.2018	Date:07.11.2019

8 Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received from RA for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to ask the firm to furnish the following:

- 1. PH with sample.
- 2. Sketch.
- 3. Calculation sheet for requirement of each input.

The case stands deferred for re-listing on 07.11.2019.

Case No.:5/21/85-ALC3/2018	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510409099	Defer
:01/85/050/00199/AM19/	:05/23/040/00420/AM19/	27.12.2018	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 18.04.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination.

The case stands deferred for re-listing on 07.11.2019

	Case No.:168/24/84-ALC3/2018	Party Name: NANDAN DENIM LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
70	HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	

Decision : Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:

- 1. Content of cotton yarn with polyester and polyester textures filament yarn in export product may be given,
- 2. Justification for higher quantity of vat indigo to given

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3. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:4/21/85-ALC3/2018	Party Name: VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
71	HQ File	RLA File	Lic.No/Date:0510409344	Defer
	:01/85/050/00198/AM19/	:05/24/040/00583/AM19/	15.01.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 06.05.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination.

The case stands deferred for re-listing on 07.11.2019

Case No.:6/21/85-ALC3/2018	Party Name: FASHION ACCESSORIES	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510409459	Defer
:01/85/050/00200/AM19/	:05/23/040/00460/AM19/	24.01.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 18.04.2019 for norms fixation of above Adv. Authorization. NC decided to ask the firm to furnish the following:

1. PH with sample.

2. Sketch.

3. Calculation sheet for requirement of each input.

The case stands deferred for re-listing on 07.11.2019.

Case No.:7/21/85-ALC3/2018	Party Name: ORIENT LIMITED	CRAFT	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM	19/	Lic.No/Date:0510409535 30.01.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that CLA Delhi was requested on dated 12.04.2019 for status of case and if not ratified, a hard copy of application may be forwarded to norms committee. CLA reply is not received so far. Committee decided to send a reminder to CLA Delhi. The case stands deferred for re-listing on 07.11.2019.

	Case No.:2/1/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
74	HQ File :01/85/050/00341/AM19/	RLA File :05/24/040/00710/AM19/	Lic.No/Date:0510409888 08.03.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 13.03.2019 and from firm on dated 26.09.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case

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for examination.

The case stands deferred for re-listing on 07.11.2019

Case No.:3/1/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00342/AM19/	RLA File :05/24/040/00701/AM19/	Lic.No/Date:0510409889 08.03.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 13.03.2019 and from firm on dated 26.09.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination.

The case stands deferred for re-listing on 07.11.2019

Case No.:2/6/84-ALC3/2019	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00081/AM20/	RLA File :32/24/040/00012/AM20/	Lic.No/Date:3210078968 24.05.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 12.09.2019 to the firm furnish the following:

76 1. Manufacturing process

2. Stage wise wastage may be explain as to when

3. Net content of Cotton yarn in the 4 products is 28000 Kg, 56000 Kg, 70,000 kg and 112000 kg and the weight of the export product which is blended with manmade fibre is also same where the weight of manmade fibre will go.

Firm's reply received on mail dated 12.09.2019. Committee went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Stagewise wastage along with manufacturing process.

The case stands deferred for re-listing on 07.11.2019.

Case No.:8/6/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710114961	
:01/84/050/00087/AM20/	:07/24/040/00029/AM20/	27.05.2019	

Decision: Committee considered the case as per agenda and noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application. Reply received in dated 30.10.2019. Committee went through the details submitted in this case and decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

78	Case No.:4/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510410758	Defer
	:01/84/050/00083/AM20/	:05/24/040/00119/AM20/	28.05.2019	Date:07.11.2019

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Decision: Committee considered the case as per agenda and noted that case pertains to DPIIT and firm was asked on 12.09.2019 to furnish the complete two sets of application. Firm's reply not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:5/6/84-ALC3/2019	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00084/AM20/	RLA File :08/24/040/00075/AM20/	Lic.No/Date:0810145381 28.05.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above mentioned Adv. Authorization as under:

Export item: Polypropylene nonwoven fabrics made of manmade fibre.

Export Quantity: 400000 KG. Import item: Polypropylene Granules Import Quantity allowed: 404000 KG.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:9/6/84-ALC3/2019	Party Name: LUNA APPARELS PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
80	HQ File :01/84/050/00088/AM20/	RLA File: 02/24/040/00023/AM20/	Lic.No/Date:0210209201 28.05.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD and sample of the product. Firm's reply is still not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:6/6/84-ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
81	HQ File	RLA File	Lic.No/Date:0510410767	Defer
	:01/84/050/00085/AM20/	:05/23/040/00093/AM20/	29.05.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda and observed that firm was asked to give weight of input and export product and complete two set of application. Firm's reply still not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:10/6/84-ALC3/2019	Party Name: KESH KNITWEAR PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
82	HQ File	RLA File	Lic.No/Date:3110067436	Defer
	:01/84/050/00089/AM20/	:31/83/040/00031/AM20/	31.05.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 to clarify (1) the nature of input whether yarn or otherwise (2) manufacturing process

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with stage-wise wastage and total wastage claimed for each export product. Firm's reply received on dated 23.10.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 07.11.2019.

	Case No.:11/6/84-ALC3/2019	Party Name: JUMBO BAG LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
83	HQ File :01/84/050/00090/AM20/	RLA File :04/24/040/00030/AM20/	Lic.No/Date:0410165667 31.05.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.

	Case No.:13/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
84	HQ File :01/84/050/00092/AM20/	RLA File :05/24/040/00125/AM20/	Lic.No/Date: 0510410789 03.06.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:14/6/84-ALC3/2019	Party Name :K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
85	HQ File	RLA File	Lic.No/Date:0410165676	Defer
	:01/84/050/00093/AM20/	:04/24/040/00038/AM20/	03.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked to furnish the complete two sets of application for fixation of adhoc norms. Reply received on dated 26.09.2019. Committee went through the details submitted in this case and decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:15/6/84-ALC3/2019	Party Name: EMMBI INDUSTRIES LIMITED.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
86	HQ File :01/84/050/00094/AM20/	RLA File :03/94/040/00172/AM20/	Lic.No/Date:0310829395 03.06.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

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	Case No.:16/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
87	HQ File	RLA File	Lic.No/Date:0510410812	Defer
	:01/84/050/00095/AM20/	:05/24/040/00124/AM20/	04.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferre	d for re-listing	on 07.11.2019.
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	Case No.:17/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
88	HQ File	RLA File	Lic.No/Date:0510410813	Defer
	:01/84/050/00096/AM20/	:05/24/040/00123/AM20/	04.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:18/6/84-ALC3/2019	Party Name: HANUMAN KNIT FASHION,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
9	HQ File :01/84/050/00097/AM20/	RLA File :32/24/040/00016/AM20/	Lic.No/Date:3210078982 04.06.2019	

Decision: Committee considered the case as per agenda and noted that the firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 11.10.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:21/6/84-ALC3/2019	Party Name: INDUST FILTERS & FABRIC LIMITED.,		Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	19/	Lic.No/Date:5610005630	Defer
:01/84/050/00100/AM20/	:56/24/040/00032/AM		04.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 12.09.2019 to furnish the following:

1. Manufacturing process

2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.

0.1	Case No.:22/6/84-ALC3/2019	Party Name: INDUSTRIAL	Meet No/Date:10/84-	Status:Deffered
91		FILTERS & FABRICS P.	ALC3/2019	and Re-indexed

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	LIMITED.,	12.09.2019	
HQ File	RLA File	Lic.No/Date:5610005631	Defer
:01/84/050/00101/AM20/	:56/24/040/00036/AM19/	04.06.2019	Date: 07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 12.09.2019 to furnish the following:

1. Manufacturing process

2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:23/6/84-ALC3/2019	Party Name: VERTERRA VENTURES	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3110067443	Defer
2:01/84/050/00102/AM20/	:31/83/040/00030/AM20/	07.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:24/6/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
03	HQ File :01/84/050/00103/AM20/	RLA File :05/24/040/00143/AM20/	Lic.No/Date:0510410868 11.06.2019	

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 15.10.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:25/6/84-ALC3/2019	Party Name: CENTURY OVERSEAS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00104/AM20/	RLA File :05/23/040/00100/AM20/	Lic.No/Date:0510410870 11.06.2019	

Decision: Committee considered the case as per agenda along with others relevant papers and noted that firm was asked to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 11.09.2019. Committee went through the details submitted in this case and decided to ratify the norms as under:

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S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	MENS JACKET MADE OF 64% POLYESTER 33% RAYON 3% SPANDEX WOVEN PLAIN FABRIC, GSM = 331 +/- 10%	513 Number	1.	64% Polyester 33% Rayon 3% Spandex Woven Plain Fabric, Width = 52/54", GSM: 331 +/- 10%	3.12 per piece
2.	MENS JACKET (MADE OF 98% COTTON 2% SPANDEX WOVEN DYED CORDUROY FABRIC, GSM = 323 +/- 10%)	1042 Number	2.	98% Cotton 2% Spandex Woven Dyed Corduroy Fabric, Width = 54/55", GSM = 323 +/- 10%	3302.380 Sq Mtr. (as applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:26/6/84-ALC3/2019	Party Name : CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
95	HQ File	RLA File	Lic.No/Date:0210209239	Defer
	:01/84/050/00105/AM20/	:02/24/040/00029/AM20/	11.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:28/6/84-ALC3/2019	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
96	HQ File	RLA File	Lic.No/Date:0710115039	Defer
	:01/84/050/00107/AM20/	:07/24/040/00052/AM20/	11.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 13.09.2019 to furnish CAD and Image of the product. Firms reply not received. Committee decided to ask the firm to furnish the measurement chart and send a reminder for CAD/Image. The case stands deferred for re-listing on 07.11.2019.

	Case No.:27/6/84-ALC3/2019	Party Name: MAHARANI OF INDIA	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
97	HQ File	RLA File	Lic.No/Date:0510410911	Defer
	:01/84/050/00106/AM20/	:05/24/040/00145/AM20/	12.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 13.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

98 Case No.:30/6/84-ALC3/2019	Party Name: SIVSHREE	Meet No/Date:10/84-	Status: Deffered
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	MEDITTEX (INDIA) PRIVATE LIMITED,	ALC3/2019 12.09.2019	and Re-indexed
HQ File	RLA File	Lic.No/Date:3210078991	Defer
:01/84/050/00109/AM20/	:32/24/040/00015/AM20/	12.06.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 13.09.2019 to furnish the CAD and sample of the product. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:1/10/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0810146054	
:01/84/050/00221/AM20/	:08/24/040/00156/AM20/	27.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 09.08.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/10/84-ALC3/2019	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
100	HQ File	RLA File	Lic.No/Date:0510411645	Defer
	:01/84/050/00222/AM20/	:05/23/040/00194/AM20/	27.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:9/10/84-ALC3/2019	Party Name: MIRA EXIM LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
101	HQ File	RLA File	Lic.No/Date:0510411653	Defer
	:01/84/050/00229/AM20/	:05/24/040/00305/AM20/	28.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

102	Case No.:10/10/84-ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HO File	RLA File	Lic.No/Date:0210209394	Defer



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:01/84/050/00230/AM20/ :02/24/040/00079/AM20/ 28.08.2019 Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

Case No.:11/10/84-	Case No.:11/10/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
103	HQ File	RLA File	Lic.No/Date:0510411665	Defer
	:01/84/050/00231/AM20/	:05/24/040/00315/AM20/	28.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:12/10/84-ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
104	HQ File	RLA File	Lic.No/Date:0810146062	Defer
	:01/84/050/00232/AM20/	:08/24/040/00166/AM20/	29.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:13/10/84-ALC3/2019	Party Name:GRI ALLESET INDIA PVT.LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
105	HQ File	RLA File	Lic.No/Date:0310831292	Defer
	:01/84/050/00233/AM20/	:03/94/040/00304/AM20/	29.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:14/10/84-ALC3/2019	Party Name: GRI ALLESET INDIA PVT.LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
106	HQ File	RLA File	Lic.No/Date:0310831294	Defer
	:01/84/050/00234/AM20/	:03/94/040/00305/AM20/	29.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

107 Case No.:15/10/84-ALC3/2019 Party Name:RICHA & CO Meet No/Date:10/84- Status:Deffered

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		ALC3/2019 12.09.2019	and Re-indexed
HQ File :01/84/050/00235/AM20/	RLA File	Lic.No/Date:0510411701	Defer
	:05/24/040/00320/AM20/	30.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:16/10/84-ALC3/2019	Party Name: G.S. EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
108	HQ File :01/84/050/00236/AM20/	RLA File :33/24/040/00019/AM20/	Lic.No/Date:3310030580 30.08.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019

	Case No.:17/10/84-ALC3/2019	Party Name: G.S. EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
109	HQ File	RLA File	Lic.No/Date:3310030581	Defer
	:01/84/050/00237/AM20/	:33/24/040/00020/AM20/	30.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

Case No.:18/10/84-ALC3/2019	Party Name: S P APPARELS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3210079087	
:01/84/050/00238/AM20/	:32/24/040/00045/AM20/	30.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 07.10.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:19/10/84-ALC3/2019	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
111	HQ File	RLA File	Lic.No/Date:2410042848	Defer
	:01/84/050/00239/AM20/	:24/24/040/00026/AM20/	30.08.2019	Date:07.11.2019

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case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.

Case No.:20/10/84-ALC3/2019	Party Name : AMBIKA COTTON MILLS LIMITED,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3210079089	Defer
112 :01/84/050/00240/AM20/	:32/24/040/00044/AM20/	30.08.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:21/10/84-ALC3/2019	Party Name: LUNA APPARELS PRIVAT LIMITED	E	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
113	HQ File :01/84/050/00241/AM20/	RLA File :02/24/040/00082/AM	120/	Lic.No/Date:0210209412 02.09.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

Case No.:22/10/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510411720	Defer
:01/84/050/00242/AM20/	:05/24/040/00319/AM20/	03.09.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 18.10.2019 for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to ask the firm to furnish the following:

- Image
 CAD
 Measurement chart.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:23/10/84-ALC3/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
115	HQ File	RLA File	Lic.No/Date:0510411721	Defer
	:01/84/050/00243/AM20/	:05/24/040/00322/AM20/	03.09.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to send the application to DPIIT for their comments.

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The case stands deferred for re-listing on 07.11.2019.

	Case No.:24/10/84-ALC3/2019	Party Name: FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
116	HQ File	RLA File	Lic.No/Date:0210209416	Defer
	:01/84/050/00244/AM20/	:02/24/040/00088/AM20/	04.09.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:27/10/84-ALC3/2019	Party Name: RAINBOW FABPACK LLP	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
117	HQ File	RLA File	Lic.No/Date:2410042849	Defer
	:01/84/050/00247/AM20/	:24/24/040/00023/AM20/	04.09.2019	Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

	Case No.:25/10/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
118	HQ File :01/84/050/00245/AM20/	RLA File :05/24/040/00325/AM20/	Lic.No/Date:0510411753 05.09.2019	Defer Date:07.11.2019

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 07.11.2019.

Case No.:26/10/84-ALC3/2019	Party Name: D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0310831388	
:01/84/050/00246/AM20/	:03/94/040/00414/AM20/	05.09.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 09.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Minutes of manual cases considered by the Norms Committee -V Mary Law? >
In Meeting No.10/84 AM-20 dated 12.09.2019

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120.

Case No. 162	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00172/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 102080

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

121.

Case No. 163	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00173/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Boys Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance + or – 10%) Style No. 306987

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

122.

Case No. 164	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00174/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Men's Pullover with Hood made of 60% Cotton 40% Polyester one side Brushed Knitted Fleece Fabric GSM 230 (Tolerance + or – 10%) Style No. 11002341

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

123.

Case No. 165	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00175/AM20/DES.V
	ollowing export product under special advance licence scheme un

para 4.04(a) 1 <u>FTP 2015-20</u>:

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 Men's Shorts made of 100% Organic Cotton Yarn Dyed Woven Fabric GSM 173 (Tolerance + or - 10%) Style No. AX0302

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

124

Case No. 166	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00176/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Girls Jacket Made of 95% Polyester 5% Spandex Woven Printed Fabric GSM 88 (Tolerance + or - 10%) Style No. 004-17298-2

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

125.

Case No. 167	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00177/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Babies Garments (Romper) Made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or – 10%) Style No. 555614

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

126.

Case No. 168	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00178/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jacket Made of 93% Rayon 7% Polyester Dyed Woven Fabric GSM 210 (Tolerance + or - 10%) Style No. 144J0288

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

127.

Case No. 169	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00179/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Jacket with Hood Made of 93% Rayon 7% Polyester Dyed Woven Fabric GSM 210 (Tolerance + or – 10%) Style No. 144J0302

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

128.

Case No. 170	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00180/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Cargo Trouser Made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or - 10%) Style No. 7WD2813

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

129.

Case No. 171	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00181/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jacket Made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or -10%) Style No. 7WP3018

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

130.

Case No. 172	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00182/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Men's Cargo Shorts made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or – 10%) Style No. 7MD2174

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

131.

Case No. 173	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00183/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

Men's Polo Shirts Made of 100% Polyester Dyed Knitted Fabric GSM 175 (Tolerance + or – 10%) Style No. 5067832

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 17.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

132.

Case No. 174	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00184/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Cargo Trouser Made of 100% Polyester Printed Woven Fabric GSM 225 and 100% Polyester PU Coated Dyed Woven Fabric G\$M 195 (Tolerance + or – 10%) Style No. 115186

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 17.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

133.

Case No. 175	M/s. Richa Global Exports Pvt. Ltd. (SPL)	
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00185/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- Ladies Trouser made of 59% Cotton 38% Tencel 3% Spandex Un-Bleached Woven Fabric GSM 285 (+/- 10%) Style No. 726P219
- 2. Ladies Blouse made of 87% Polyester 13% Cotton Yarn Dyed Woven Fabric GSM 108 (+/-10%) Style No. 726X102
- 3. Babies Garments (Dress) made of 98% Cotton 2% Spandex Printed Woven Fabric GSM 190 (+/-10%) along with Indian Diaper, Style No. 476G021
- Ladies Dress made of 65% Tencel 35% Cotton Dyed Woven Fabric GSM 158 (+/- 10%) Style No. 1097X

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 18.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

134.

Case No. 175 (A)	M/s. Global Stellate
NC Meeting No. 10/AM20 dated 12.09.2019	F. No. 01/84/050/00347/AM18/DES-V Adv. Authorization No. 3010104186 dated 15.12.2017.
Actually held on 23 10 2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 15.07.2019 for review the quantity of norms decided by NC in its meeting No. 24/84 dated 01.03.2018 as the quantity amended by RA on 20.12.2018. Committee had decided to ask the firm to furnish proper CAD mentioning length, width, not bundles and also submit "bill of entry, shipping bill for the respective Adv. Authorization to verify the quantity of export /import. Firm's reply received on dated 19.09.2019. Committee went through the details submitted in the reply and decided to ratify the norms as requested.

RA concerned may take necessary action subject to compliance of other usual conditions.

135.

M/s. JPM Exports P. Ltd.	
F. No. 01/84/050/00219/AM17/DES-V Adv. Authorization No. 0210206882 dated 28.03.2018.	

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Actually held on 23.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 26.06.2019 for fixation of norms against as their case was rejected by NC in its meeting No. 09/84 dated 03.08.2017 due to non—submission of reply.

Committee observed that firm has submitted their reply on 17.10.2019 through email in response to our 13.09.2019. After detailed deliberation, Committee noted that input 3 shown in CAD but not shown as imported item in the application hence not allowed. Rest as commented in the reply where CAD is given. Committee

decided to ratify norms the above said Advance Authorisation issued in this case as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Plaline Blouson (RB/Navy)	800.000	1.	Polyester/Cotton Dyed fabric: PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width: colour: Royal blue	0.71 Sq. Meters
		Number	2.	Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	2.56 Sq. Meters
2.	Plaline Blouson (Dark Grey / Black)	1080.000	3.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSm, 59 inches width colour: grey	2.56 Sq. Meters
		Number	4.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width colour: black	0.71 Sq. Meters
3.	Plaline Trousers (RB/Navy)	1680.000	1.	Polyester/Cotton Dyed fabric: PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width: colour: Royal blue	1.64 Sq. Meters
		Number	2.	Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	1.33 Sq. Meters
4.	Plaline Trousers (Dark Grey / Black)	3740.000 Number	3.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSm, 59 inches width colour: grey	1.64 Sq. Meters
		4.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width colour: black	1.33 Sq. Meters	
5.	Plaline Bibpant (RB/Navy)	1140,000	1.	Polyester/Cotton Dyed fabric: PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width: colour: Royal blue	2.18 Sq. Meters
		Number	2.	Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	1.87 Sq. Meters
6.	Plaline Bibpant (Dark Grey / Black)	1100.000	3.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSm, 59 inches width colour: grey	2.18 Sq. Metrs
		Number	4.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width colour: black	1.87 Sq. Meters
7.	Plaline Work Vest (RB/Navy)	360.000 Number	1.	Polyester/Cotton Dyed fabric: PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width: colour: Royal blue	1.70 Sq. Meters
		Number	2.	Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width	0.64 Sq. Meters

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				: colour: Navy blue	
8. Plaline Work Vest (Dark Grey/Black))	500.000	3.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSm, 59 inches width colour: grey	1.70 Sq. Meters	
		Number	4.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width: colour: black	0.64 Sq. Meters
9. Highline Trousers (Dark Grey/Red/Black)	11140.000	4.	Polyester/Cotton dyed fabric: pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) gsm, 59 inches width: colour: black	0.39 Sq. Meters	
		Number	5.	Polyester/Cotton dyed Fabric :pc 65/35 16x12 .108x58 3/1 twill 280 (+/-5) gsm, 59 inches width : colour: grey	2.33 Sq. Meters

136.

Case No. 175 (C)	M/s. Ballistic Safety System Technology (I) P. Ltd.
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00419/AM15/DES.V Adv. Authorisation No. 0910061601 dated 10.02.2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 05.07.2019 for fixation of norms as their case was rejected by NC in its meeting No. 14/84 dated 16.07.2015 due to non –submission of reply. Committee observed that firm was asked to submit the CAD. Reply received on dated 01.10.2019 but the submitted CAD again does not indicate matrix length, width and no. of bundles (Garments) made under the respective CAD. Committee is unable to calculate the requirement and decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

137.

Case No. 175 (D)	M/s. C.L. International
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00203/AM19/DES.V Adv. Authorization No. 0510403334 dated 05.07.2017

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 18.06.2019 and have requested for re-fixation of norms which was decided by NC in its meeting No. 12/84 dated 13.09.2018. Committee noted that representation has been sent to DPIIT for their comments and decided to wait for their comments.

The case stands deferred for re-listing on 07.11.2019.

138.

Case No. 175 (E)	M/s. Manju International
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00301/AM18/DES.V Adv. Authorisation No. 0210208098 dated 04.01.2018

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Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 29.12.2018 for fixation of norms as per amendment sheet issued by RA, Kolkata on 12.07.2019 and also observed that the case was rejected by NC in its meeting No. 10/84 dated 16.08.2018. Committee had decided to ask the firm to furnish the following information:

1. To indicate width of fabric to be imported or Quantity of fabric in square meter,

2. Calculation for requirement of fabric giving CAD/CAM/Lay out and efficiency.

Committee decided to send a final reminder to the firm for above deficiency.

The case stands deferred for re-listing on 12.09.2019.

139.

Case No. 175 (F)	M/s. Global Mode and Accessories P. Ltd.			
NC Meeting No. 10/AM20 dated 12.09.2019	F. No. 01/84/050/00040/AM19/DES.V			
Actually held on 23.10.2019	Adv. Authorization No. 0510406020 dated 28.03.2018.			

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 07.07.2019 for re-open the case as their case was rejected by NC in its meeting No. 8/84 dated 19.07.2018 due to non submission of reply. Committee had decided to ask the firm to furnish the following:

- 1. CAD is not found in enclosed documents,
- 2. PH before NC to explain their case,
- 3. Justification for requirement

Firm representative had explained their case with sample, CAD and justification for requirement of input in export product. After detailed deliberation, Committee agreed with the firm's request and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

140.

Case No. 175 (G)	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F.No. 01/84/171/00088/AM20/DES.V

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 16.08.2019, requested for amendment in description of the Export item no. 4. As firm stated that buyer has changed the description of the Export item no. 4 as per given details below. All others details will remain unchanged.

	From	To		
Sr.	Export Item List	Export Item List		
4	Girls Dress Front Side Made of 100% Polyester Knitted Sequins Fabric GSM 385 (+/- 10%) (Imported) Back Side Made of 100% Cotton Knitted Fabric with 100% Polyester Lining (Indigenous) (Style No. MINI ME SEQUINS	Girls Dress Front Side Made of 100% Polyester Knitted Sequ Fabric GSM: 385(+/- 10%) (Imported) With 100% Cotton Kni Lining (Indigenous), Style No; MINI ME SEQUINS		

After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as requested.

RA concerned may take necessary action subject to compliance of other usual conditions.

141.

Case No. 175 (H)	M/s. Wear Well India Pvt. Ltd. (SPL)

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NC Meeting No. 10/AM20 dated F.No. 01/84/171/00071/AM20/DES.V. 12.09.2019 Actually held on 23.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 27.09.2019 for some minor amendment in GSM of the export item Sr.no.7. As firm stated that due to typographical mistake from their side, GSM of export item no.7 has been wrongly mentioned as 141+/-10% instead of 75 +/-10%, which is as per the details below.

From

Sr. no	Details of Import List	Qty	Details of Export item	Qty	Avg. consumption in SQM/PC
7	75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/- 10%) WIDTH: 135 CMS	3598.42	Girls Skirt made of 75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/-10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO 569572	3937	0.914

To

Sr. no	Details of Import List	Qty	Details of Export item	Qty	Avg. consumption in SQM/PC
7	75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/- 10%) WIDTH: 135 CMS	3598.42	Girls Skirt made of 75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 75 (+/- 10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO 569572	3937	0.914

After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as requested.

RA concerned may take necessary action subject to compliance of other usual conditions.

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